

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
IB-412/ND/2023

IN THE MATTER OF:
Bank of Maharashtra

...PETITIONER

Vs

Mr. Deepak Bhargava

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 05.06.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant :Adv. V.K Gupta and Adv. Kaushiki
Kashyap.

ORDER

This is a petition under Section 95 of IBC. Ld. Counsel for the Petitioner is present and submitted that in terms of the order dated 01.04.2024 they have filed valid AFA as it exists now of the proposed IRP which is now available on the e-portal. Order in this matter is **reserved**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)